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## IN THE CENTRAL ADMINISTRATIVE TRIBUNAL

NEW BOMBAY BENCH

QXAXXXNa  
T. A. No. (N) 357/87

198

DATE OF DECISION 10.1.1991Shri M.B.Warudkar PetitionerNone for the applicant Advocate for the Petitioner(s)

Versus

Union of India RespondentV.S.Masurkar, Advocate for the Respondent(s)

## CORAM

The Hon'ble Mr. M.Y.Priolkar, M(A)

The Hon'ble Mr. J.P.Sharma, M(J)

1. Whether Reporters of local papers may be allowed to see the Judgement ?
2. To be referred to the Reporter or not ?
3. Whether their Lordships wish to see the fair copy of the Judgement ?
4. Whether it needs to be circulated to other Benches of the Tribunal ?

W.H.

BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL  
NEW BOMBAY BENCH

(8)

Transfer Application No. (N) 357/87

Shri M. B. Warudkar,  
R/o Adarsha Vinkar Colony,  
Near Vavashakti Primary school,  
Quarter line, Nagpur.

.... Applicant

Vs.

Union of India  
and others

.... Respondents

CORAM : HON'BLE MEMBER SHRI M.Y.PRIOLKAR, M(A)

HON'BLE MEMBER SHRI J.P.SHARMA, M(J)

Appearance

None for the applicant

Mr. V. S. Masurkar,  
Adv. for the Respondents.

ORAL JUDGMENT

DATED : 10.1.91

(PER: M.Y.PRIOLKAR, M(A)

The applicant is not present. Mr. V.S.Masurkar, for the Respondents. The respondents had filed their reply on 15th October 1990 and had served a copy of it on the applicant. The applicant had not remained present on the earlier occasions viz. 13.6.1990, 25.7.1990, 1.10.1990, 15.10.1990 and 1.1.1991, when this case was listed for hearing. Even today, neither the applicant nor his advocate is present, nor has he filed a rejoinder nor is there any communication from him, although notice had been served on him for this hearing also.

(9)

2. It appears that the applicant is not interested in pursuing this application. The application is accordingly dismissed for non-prosecution with no order as to costs.

  
(J.P. Sharma)  
(M/J)

  
(M.Y. Priolkar) 10/1/81  
M(A)